

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/MP/2017

Subject : Petition under Section 79 (1)(f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and BSES Rajdhani Power Limited.

Petitioner : Maithon Power Limited.

Respondents : BSES Rajdhani Power Limited and Another

Petition No. 5/MP/2017

Subject : Petition under Section 79 (1)(f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited.

Petitioner : Maithon Power Limited.

Respondents : Tata Power Delhi Distribution Limited and Another

Date of hearing : 14.9.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Saahil Kaul, Advocate, MPL
Shri Dushyant Manocha, Advocate, BRPL
Ms. Megha Bajpeyi, BRPL
Shri Mangesh Krishna, TPDDL
Ms. Rishika Raha, TPDDL

Record of Proceedings

Learned counsel for the petitioner submitted that the petitioner has received the reply filed by BSES Rajdhani Power Limited (BRPL) on 13.9.2017 and requested for three weeks' time to file rejoinder to the same. Request was allowed by the Commission.

2. The Commission directed the respondents to file their replies by 5.10.2017 with an advance copy to the petitioner who may file its rejoinders, if any, by 13.10.2017 with an advance copy to the respondents. The Commission directed the parties that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The petitions shall be listed for hearing on 14.11.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**